

SUPREME COURT OF INDIA

Damodar Valley Corporation

Vs.

Tata Steel Ltd.

C.A.No.3458 of 2008

(S.H. Kapadia and B. Sudershan Reddy JJ.)

30.04.2008

ORDER

1. Leave granted.
2. Civil Appeal Nos.3463-67/2008 (@ SLP (C) Nos.19921-19925 of 2007) are taken on board.
3. In view of the Order passed in Civil Appeal No.3450/2008 (@ SLP (C) No.7272 of 2007) - State of Jharkhand & Ors. v. Atibir Hi-Tech Pvt. Ltd., Giridh and Anr. these civil appeals are accordingly disposed of with no order as to costs.